

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal Nos. 104, 105 & 106 of 2012**

**Dated : 5<sup>th</sup> November, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Power Company Ltd. .... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory Commission ...Respondent (s)**

**Counsel for the Appellant(s): Mr. Amit Kapur,**  
**Mr. Vishal Anand**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan**

**ORDER**

The learned counsel for the Commission again asks some time for filing the reply. It is being opposed by the learned counsel for the Appellant. However, as a last chance we grant ten days time and the learned counsel for the Commission is directed to file the reply on or before 15.11.2012 after serving copy on the other side.

Post the matter for hearing on 03.12.2012. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
**ts/vs**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**